

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.14/(MAH)/2010

CORAM:



Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES: M/s. Farsight Investments Services Pvt. Ltd.
V/s.
M/s. Sonata Realtors Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
13 - 1	Ritesh Yadav	Adv for Petitioner	
13	Mayank Bagla also Alok Bagla	Adv. for R. 1 to 3	

ORDER

TCP 14/241-242/NCLT/MB/MAH/2010

1. The compliances as directed on the last occasion vide order dated 27.06.2017 has not been made by the Petitioner.
2. Last chance is given to the Petitioner. Otherwise the matter shall be decided on merits.
3. Adjourned to **23rd August, 2017.**

Sd/-

M.K. SHRAWAT
Member (Judicial)

Date : 20.07.2017